

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4043.**  
TO BE ANSWERED ON 04.01.2019

**E-Waste with Power Companies**

4043. SHRI HARI MANJHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether huge quantum of toxic E-waste is lying with the power companies in the country;
- (b) if so, the details thereof;
- (c) whether the Government has directed the said companies to dispose off the said E-waste without causing harm to environment; and
- (d) if so, the details thereof and the reaction of the power companies in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) & (b) Information is not available about the storage of toxic E-waste of disposable nature by the power firms in the country with the Ministry. Nevertheless, power generating units have deployment of electronic and electrical equipment of various vintage which would attain end-of-life and turn into e-waste. As per extant provisions of E-Waste (Management) Rules 2016, all power firms being bulk consumers of electronic and electrical equipment are obliged to dispose of e-waste in the prescribed manner by handing over to authorized recyclers/dismantlers only. Further, pursuant to the directions of National Green Tribunal, Principal Bench, the Central Pollution Control Board (CPCB) and Delhi Pollution Control Committee (DPCC) have jointly inspected twenty installations of power distribution companies and reported non-availability of any stock of e-waste except at Tata Power Delhi Distribution Limited, Mangolpuri.

(c) & (d) The Government has not issued any specific directions to power firms to dispose of the e-waste. However, E-Waste (Management) Rules, 2016 were notified in March, 2016 in order to ensure environmentally sound disposal of e-waste. The Rules prescribe extended producers' responsibility (EPR), setting up of producer responsibility organizations and e-waste exchanges to facilitate collection and recycling, assigning specific responsibility to bulk consumers of electronic products for safe disposal and other measures which include responsibility of producers of electronic and electrical products for collection and channelizing of electronic waste. The power firms as bulk consumers of the electrical and electronic equipment are required to maintain records and file annual report to the concerned State Pollution Control Boards.

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